111 Written Answers [RAJYA SABHA]

the settlement of claims, the State Gov- *I* ernraenls/Union Territory Administrations have been asked that the wide publicity may be given to the facilities provided in the Schrme, and to pay special attention to expeditious settlement of claims.

inter-State Transport Commission

457. DR. C. SILVERA: Will the Minister of TRANSPORT be pleased to state:

(a) what are the details of functions performed as a clearance house by Inter-State Transport Commission during the last three years;

(b) what are the details of zonal permit scheme introduced by the Commission in North Eastern States and Union Terri tories especially in Mizoram; and

(c) when was the Commission constituted and wh_0 are its main function aries?

THE MINISTER OF STATE IN THE DEPARTMENT OF SURFACE TRANS-PORT (SHRI RAJESH PILOT): (a) Inter-State Transport Commission a Statutory body set up under Section 63-A of the M.V. Act, 1939, is entrusted withi the responsibility of devising Schemes for the development, coordination on regulation of operations of transport vehicles,

partienulary operating on inter-State routes. The Commission also has a quasi-judicial role of settling disputes between states regarding inter-state road transportation. During the last three years, the Commission has resolved the issues pertaining to sharing of passenger traffic between Delhi ! Administeration and neighbouring States viz. Raryana, Punjab, Himachal Pradesh, U.P and Rajasthan. The zonal permit scheme Agreements have also been re-I viewed after holding joint discussions of , representatives of the participating State Governments/UT Admns. These cover all the States in Northern, Eastern, Western, Southern and Central parts of the The Schemes country. have been renewed for a further period of five years w.e.f. 1-4-84 Transport Development Council in its meeting in October 1985 has recommended abolition of Zonal Per- I

to Questions 112

mil Schemes in the context of liberalization of National Permits.

(b) The East Zone Permit Schema for goods veaidea covers .Bihar, U.F., Orissa, West Bengal, Assam, Nagaland, Mizoram and Arunachal Pradesh. In pursuance of the agreements through all these participating States, the Scheme is

continuing since May, 1976. As a result of renewal of agreement, in 1984, the validity of the Scheme is extended upto March, 1989. Under Eastern Zonal Permit Scheme, the number of zonul permits to be issued by participating States have been fixed as 700 each for Bihar, U.P., Orissa West Bengal and Assam end 450 each by {be remaining. Allocation for Mizoram is 450. The holder of the Zonal Permit has ta iCihoose a minimum of three States including registering State for operations and is entitled to ply his vehicle without requirement of counter-signature. The Composite Fees for plying States in lieu of t^{3*} is ^{arso} payable only at single point.

(c) The Commission was first constituted in March, 1958 and is i«con«ti-ttited from time to time. It was last reconstituted on 26-4-1985 with Joint Secretary (Transport) as Chairman and Chief Engineer (Roads), Director (Transport, Research) of Deptt. of Surface Transport, Joint Director (Traffic & Commercial). Railway Board and Secretary. I.S.T.C. as Members.

इलाहाबाद में क्षेत्रीय लांस्कृतिक केन्द्र का बोला भागा

458 - औं तत्प प्रकाश मालवींध : क्या मानद संसाधन दिकाल मंत्री यह बताने की कपा कररेंगे कि :

(क) ंक्या सरकार ने इत्लाहाबाद में एक अत्रीय सांस्कृतिक केन्द्र क्रोलेने का निर्णय लिया है: और

(ब) यदि हा, तो इसकी स्थापना पर कितनी राशि खर्च होने की सम्भावना है और इसका तिमाँग कार्य कब तक आरम्भ होने की सम्भावना है और इस कोन्द्र द्वारा कब तक कार्य आरम्भ कर देने की आशा है?